

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
484/252/ND/2020

IN THE MATTER OF:

M/s. N Ratthore Buildcon Pvt. Ltd.

...APPELLANT

Vs.

The ROC & Anr.

..RESPONDENT

Section

Under Section 252

**Order delivered on 15.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Gursat Singh Vachher,
Advocate**

For the ROC

:Mr. M. Yadubhushan Rao, AROC

For the Income Tax Department

**:Ms. Lakshmi Gurung Sr. St.
counsel and Ms. Adeeba Mujahid,
Jr. St. Counsel along with Mr.
Ankit Singh, Advocate**

ORDER

Heard the submissions made by the Ld. Counsel for the appellant. Ld. Counsel for the appellant is directed to verify records and if Income Tax Returns are not filed. He is directed to file Income Tax Returns. Time is granted to Income Tax Department as well as AROC who is present to file their reply before 23rd December. Post the matter to 23rd December, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)